

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Monday, the 15th day of January 2024 / 25th Pousha, 1945

WP(C) NO. 1702 OF 2024(K)

PETITIONER:

[REDACTED]

RESPONDENTS:

1. DISTRICT COLLECTOR, COLLECTORATE, CIVIL STATION, KOZHIKODE, PIN - 673020
2. REVENUE DIVISIONAL OFFICER, PWD REST HOUSE, OLD BUS STAND, VADAKARA, KOZHIKODE, PIN - 673101
3. [REDACTED]
4. THE STATION HOUSE OFFICER, EDACHERI POLICE STATION, VADAKARA.PO., KOZHIKODE, PIN - 672014

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay the operation of Ext.P5 pending disposal of the writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S. S.K.ADHITHYAN, REUBEN CHARLY Advocates for the petitioner and of GOVERNMENT PLEADER for the respondents 1, 2 and 4, the court passed the following:

p.t.o

DEVAN RAMACHANDRAN, J.

WP (C) No.1702 of 2024

Dated this the 15th day of January, 2024

O R D E R

The petitioner will take out notice before admission to the 3rd respondent by special messenger.

Learned Government Pleader takes notice for respondents 1, 2 and 4.

List on 17.01.2024.

Until which time, though this Court is not interdicting Ext.P5, the conventional offering of cooked meat will not stand restricted.

The 4th respondent - Station House Officer will ensure that law and order is maintained through out the festival, without any action contrary to law, being allowed from any person, including the parties to this case.

Sd/-

DEVAN RAMACHANDRAN,

JUDGE

SAS

APPENDIX OF WP(C) 1702/2024

Exhibit P5

**TRUE COPY OF THE COMMUNICATION NO. RDO VDK/36/2024-J1
DATED 12/1/2024 BY THE 2ND RESPONDENT TO PETITIONER AND
HER FAMILY MEMBERS**

